

Sheetal Vs State of U.P.

Court: Allahabad High Court (Lucknow Bench)

Date of Decision: Feb. 16, 2001

Acts Referred: Criminal Procedure Code, 1973 (CrPC) â€” Section 439
Uttar Pradesh Gangsters and Anti-Social Activities (Prevention) Act, 1986 â€” Section 3(1)

Hon'ble Judges: S.K.Agarwal, J

Final Decision: Disposed Of

Judgement

S. K. Agarwal, J.

State has filed a counteraffidavit.

2. Heard learned Counsel for the applicant and learned A. G. A.

3. A list of nine cases are mentioned in the Gang Chart against the present applicant. It is contended that SI. No. 1
Crime No. 68/85 he has been

acquitted. In other two cases, Crime Nos. 130/86 and 137/92 final reports have been submitted. SI. No. (v) is a case
under Section 25 of the

Arms Act which is beyond the purview of this Act. Rest of the cases are under Section 352/506/357/380/307 I.P.C. and
Section 8/18/20 of the

N.D.P.S. Act. The applicant is in jail for the last year and a half.

4. In the circumstances, without adverting to the merits of the case. Let the applicant, involved in Case No. 106 of 1999
under Section 3 (1) of the

U.P. Gangsters Act, P.S. Mahrajanj, District Rae Bareli, be enlarged on bail, on his furnishing a personal bond in the
two sureties each in the like

amount to the satisfaction of C. J.M. Rae Bareli.